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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA No.1748/87

Date of decision:07.04.93.

Sh.B.P.C.Sharma

...

Petitioner

versus

Directorate of Education,
Delhi & Another. ... Respondents

CORAM: THE HON'BLE MR.JUSTICE V.S.MALIMATH, CHAIRMAN
THE HON'BLE MR.B.N.DHOUNDIYAL, MEMBER(A)

For the Petitioner .. Sh.B.S.Charya, Counsel

For the Respondents .. Mrs.Avnish Ahlawat,
Counsel.

ORDER(ORAL)

(By Hon'ble Mr.Justice V.S.Malimath,
Chairman)

After the case was heard at length,
Shri B.S.Charya, learned counsel for the
petitioner, felt that it is more proper for
him to withdraw the petition. Accordingly,
the petition is dismissed as withdrawn.


(B.N.DHOUNDIYAL)
MEMBER(A)


(V.S.MALIMATH)
CHAIRMAN

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